

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.404
IA/3328/ND/2024 IN IB/168/ND/2023

IN THE MATTER OF:

As Air Systems Private Limited	...	Applicant
Versus		
Ireo Grace Realtech Private Limited	...	Respondent

Under Section 9 IBC, 2016

Order delivered on 22.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rishi Sehgal
For the Respondent : Adv. Saurabh Kalia, Adv. Aastha Agarwal, Adv. Tanvi
Bansal

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3328/ND/2024

Mr. Rishi Sehgal Learned Counsel for the Applicant is present. Learned Counsel for the Respondent is present. This application has been filed seeking permission to withdraw the application bearing C.P.IB/168/ND/2023.

Considering the facts and circumstances of the case and the submissions made on behalf of the applicant as well as respondent, permission is granted to withdraw the C.P.IB/168/ND/2023. IA/3328/ND/2024 **stands allowed**, consequently IB/168/ND/2023 **stands dismissed as withdrawn**.

All the connected papers and folders may be consigned to the record room.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)